28

संभावना रहती है तो उसका निदान करने का प्रयत्न करते हैं।

SHRI GIAN CHAND TOTU: Sir, I would like to know from the honourable Minister as to why the studies about air pollution and river pollution were not conducted and finalised before the decision was taken to set up this refinery. Not only has the decision been taken for setting up the refinery, but also a large amount has already been spent for that purpose.

SHRL KESHAV DEO MALAVIYA: Sir, money has been spent for the refinery, there is no doubt about it, and Mathura has been selected for reasons of logistics, for commercial reasons and for economic reasons. The question of sulphur dioxide as a pollutant is always there and we have to solve the problem.

*128. [The questioner iShri Shri-kant Verma) was absent. For axttaeer vide col. 37 infra.]

Promotion of Senior Head Rakshaks as A.S.I, in R.P.F.

- *129. SHRI BEZAWADA PAPIRED-DY: Will the Minister of RAILWAYS be pleased to state:
- (a) whether it is a fact that a test was held at R.P.F., J.J.R. Training Centre at Lucknow on the 20th February, 1976 t_0 fill the posts of A.S.I. (R.P.F.) by promotion from amongst Senior Head Rakshaks;
- (b) whether it is also a fact that j some junior semi-literate Head Rakshaks were promoted as A.S.I. (R.P.F.) in preference to their seniors who had put in two years service in the grade;
 - (c) if so, what are the reasons therefor;
- (d) whether Government are aware of the widespread discontent among the affected persons; and

(e) if so, what step_s Government propose to take to redress their grievances?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MOHAMMAD SHAFI QURESHI): (a) Yes Sir

- (b) & (c) No Sir. The selection to the post of Assistant Sub-Inspectors in R. P. F. is conducted by a Selection Committee consisting of three Officers. All Head Rakshaks who have satisfactorily completed 2 years probation are eligible to be called for selection according to their seniority. Those who are declared suitable by the selection Committee are promoted to the rank of Assistant Su'b-Isnpectors/ RPF according to their seniority in the merit list.
- (d) Nothing of the sort has come to the notice of the Government so far.
 - (e) Does not arise.

Take over of the Caltex Oil Company

*130. SHRI KRISHNA BAHADUR
CHETTRLf
SHRI MAHENDRA BAHADUR
SINGH:
SHRI NABIN CHANDRA
BURAGOHAIN:
SHRI B. RACHAIAH:
SHRI R. NARASIMHA RED-DY:

Will the Minister of PETROLEUM be pleased to refer to the answer to Starred Question No. 139 given in the Rajya Sabha on the 17th May, 1976, and state:

(a) whether talks regarding the take over of the Caltex Oil Company by Government have bogged down over the quantum of compensation; and

tThe question was actually asked on the floor of the House by Shri Krishna Bahadur Chettri.

(b) if so, what action Government propose to take in the matter?

THE MINISTER OF PETROLEUM (SHRI KESHAV DEO MALAVIYA): (a) It is not in public interest to divulge any details of negotiations at this stage..

SHRI KRISHNA BAHADUR CHETTRI: I would like to know from the honourable Minister whether it is a fact that the Caltex Oil Company has agreed to lower down its demand of 50 per cent; if so, what is the exact demand they are now placing?

SHRI KESHAV DEO MALAVIYA: The only answer, 1 suppose, i_s what is stated in the answer which I have given.

SHRI KRISHNA BAHADUR CHETTRI: I would like to know whether the taking-over of Caltex will be on the pattern of Burmah-Shell.

SHRI KESHAV DEO MALAVIYA: It is premature just now to anticipate the decision of the negotiating committee.

SHRI NABIN CHANDRA BURA-GOHAIN: A news has appeared in the papers that the Government of India has been successful in lowering the compensation terms of the agreement in regard to Caltex and that the compensation demanded has come down to Rs. 10 crores, while their demand was Rs. 30 crores. Has the Government consider the following facts while offering even this compensation of Rs. 10 crores?

Firstly, I want to know whether this amount of compensation has been compared to the compensation given to Burmah Shell whose refinery has got a capacity of 4 million tonnes. And they have got Rs. 34 crores. The second consideration is the installed capacity of the refinery of Caltex at Visakhapatnam is only 1.6 million

tonnes but that it never functions' beyond 1.2 million tonnes. Thirdly, the authorised capital of Caltex is only Rs. 6 crores.

I want to know whether the Minister has considered all these facts while he offered Rs. 10 crores to Caltex

SHRI KESHAV DEO MALAVIYA: I do not know what has been offered but the facts stated by the hon. Member are known to the Government. With regard to their installed capacity lower throughout and all that, I can promise to the House that Government will try their level best and will arrive at a decision which is in the public interest.

SHRI B. RACHAIAH: I want to know whether Government are keen on taking over Caltex in the first instance and, if so, what are the attempts made so far.

SHRI KESHAV DEO MALAVIYA: Yes, Sir, we are keen to take it over and we are making efforts as I have stated just now.

SHRI SANAT KUMAR RAHA: Regarding Caltex stocks and its nationalisation, I do not want to have a detailed answer from the hon. Minister in the public interest. But I want to know whether the basic principle on which the Government of India pay compensation will be deviated from in the case of Caltex.

SHRI KESHAV DEO MALAVIYA: The basic principle which guides to Government is that we do not expropriate a foreign company which functions in our country, an whatever compensation is considered proper is negotiated and through the process of negotiation we arrive at the quantum of compensation.

SHRI SANAT KUMAR RAHA: I want to know what are those considerations.

SHRI KESHAV DEO MALAVIYA: So many things $_{g0}$ into it. The

31

working capital, the depreciation, factors of efficiency and non-efficiency, advantages to us and also the continuing interest to see that the foreign companies help the development of industries—all these factors are there; something more or less like that.

Reservation of seats for Primary School Teachers in the Legislative Councils

- ♦131. SHRI BAPURAOJT MAROT-RAOJI DESHMUKH: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:
- (a) whether Government have re ceived a representation from the teachers of primary schools demand ing reservation of seats for their re presentatives in the Legislative Councils in the States having such councils, In the same proportion as has been provided for the secondary school teachers and graduates; and
- (b) if so, what are the details in this regard and what steps Govern ment propose to take in the matter?

†[विवान परिवर्डों में प्राथमिक स्कूलों के ग्रध्यापकों के लिए सीटों का ग्रारक्षण

- *131. श्री बापूरावजी मारुतरावजी देशमुख: क्या विधि, न्याय श्रीर कम्पनी कार्य मंत्री यह बताने की क्या करेंगे कि:
- (क) क्या सरकार की प्राथिमक स्कूरों के अध्यापकों से एक अध्यावेदन प्राप्त हुआ है जितमें मांग की गयी है कि राज्यों की विद्यान परिषदों में, जहां भी ऐसी परिषदें हैं, उनके प्रतिनिधियों के लिए सीटों का आरक्षण उसी अनुपात में किया जाए जितमें कि माध्यमिक विद्यालयों के अध्यापकी ग्रीर स्नातकों के लिए किया जाता है; कीर

(ख) यदि हां, तो इस संबंध में धौरा क्या है और सरकार इस मामले मैं क्या कदम उठाने का विचार रखती है ?]

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. GOKHALE): (a) and (b) No, Sir. But a Memorandum presented by the All India Primary School Teachers Federation to the Prime Minister containing a demand for granting to the Primary School teachers the right to vote in teachers constituencies was received earlier in this Ministry. No decision has bean taken by the Government in this regard.

ं[विधि, न्याय और कम्पनी कार्यं मंत्री (श्री एवं ग्रारं गोंखले) : (क) और (ख) जी नहीं । किन्तु ग्रखिल भारतीय प्राथमिक विद्यालय शिक्षक संव (ग्राल इंडिया प्राइमरी टीचर्स फेडरेशन) हारा प्रधान मंत्री को सम्बोधित एक ज्ञापन इस मंत्रालय में कुछ दिन पूर्व प्राप्त हुआ है जिसमें प्राथमिक विद्यालयों के शिक्षकों को शिक्षक निर्वाचन-क्षेत्रों में मत देने का ग्रधिकार प्रदान किए जाने की मांग की गई है। सरकार हारा इस संबंध मैं कोई निर्णय नहीं लिया गया है।

श्री बापूरावजी मार्त्तरावजी देशमुख : ग्रध्यक्ष महोदय, माननीय मंत्री जी से मैंने यह जानकारी मांगी थी कि लैजिस्लेटिव्ह कौंसिल में जिस प्रकार से ग्रैजुएट्स ग्रीर सैकेण्ड्री स्कूल के लोगों की रिजर्व्ड सीट्स हैं, क्या वैसे ही प्राइमरी टीचर्स को देने का भी इरादा है कि नहीं ?

श्री एच० ग्रार० गोखले : उसका मैंने जवाब दिया है कि गवर्नमैंट ने ग्रभी कोई निर्णय नहीं लिया है।

SHRI S. W. DHABE; This is teachers' constituency. May I know from the hon. Minister whether this